

Indian origin cannot be asked for as a matter of right. As to whether any of the articles should be purchased by the Government of India and the owner approached for the purpose, no decision can be taken till the collection has been examined.

**Aluminium Factory at Kolhapur  
(Bombay)**

\*499. **Shri Pangarkar:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether the scheme to erect an aluminium factory at Kolhapur (Bombay) has been finalised; and

(b) if so, when it is expected to materialise?

**The Minister of Industry (Shri Manubhai Shah):** (a) and (b). The Government of India have approved the setting up of an aluminium smelter with an annual capacity of 20,000 tons in the immediate vicinity of the Koyna Power House in Bombay State. A licence under the Industries (Development and Regulation) Act, 1951 for the purpose is under issue. The project is likely to commence production during the Third Plan.

**Coconut Fibre Mill in Orissa**

\*500. **Shri Chintamani Panigrahi:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether the Government of India have received a scheme from the Orissa Government for installation of a coconut fibre mill in Orissa; and

(b) whether the Government of India have approved the scheme?

**The Minister of Industry (Shri Manubhai Shah):** (a) and (b). Yes, Sir. Technical approval has been given for the scheme.

**High Tension Insulator Factory,  
Ranchi**

**Shri Nagi Reddy:**

**Shri Vasudevan Nair:**

Will the Minister of Commerce and Industry be pleased to refer to the

reply given to Unstarred Question No. 2430 on the 9th September, 1959 and state:

(a) the total amount of foreign exchange needed for the complete plant and equipment for a high tension insulator factory to be set up near Ranchi;

(b) whether any deferred payment agreement has been arrived at; and

(c) if so, what are the financial terms of the agreement?

**The Minister of Industry (Shri Manubhai Shah):** (a) Rs. 17,04,002, including the cost of the detailed Project Reports (Rs. 1.5 lakhs).

(b) Yes, Sir.

(c) The following terms of payment towards machinery and Plant etc. have been agreed to with M/s. Skodas:

- (i) 20 per cent. of the purchase price on signing the Agreement;
- (ii) a further 30 per cent. against each partial shipment on presentation of shipping documents; and
- (iii) the balance in 3 instalments before the end of June, 1960, December, 1960 and on completion of despatch.

**Indian Scientists Abroad**

\*502. {  
 Shrimati Renu Chakravarty;  
 Shri Raghunath Singh;  
 Shri Ramakrishna Reddy;  
 Shri Shree Narayan Das;  
 Shri Radha Raman;  
 Shri Kadiyan;  
 Shri M. B. Thakore;  
 Shri Hem Barna;  
 Shri Ajit Singh Sarhadi:

Will the Prime Minister be pleased to state:

(a) whether he has recently made any public appeal to the Indian scientists and technicians now resid-

ing in foreign countries to return to India; and

(b) if so, the steps taken by Government in this regard?

**The Deputy Minister of External Affairs (Shrimati Lakshmi Menon):**

(a) The Prime Minister did not make any particular public appeal, but he did refer to this matter in the course of a speech he delivered at a meeting of the Association of Scientific Workers of India in Bombay on January 4, 1960.

(b) Government have been taking special steps to get full particulars of Indian Scientists abroad through our Embassies and other sources. A National Register of scientific and technical personnel is maintained by the Council of Scientific and Industrial Research. This Register contains a Special Section for Indian scientists abroad. Out of 3,500 scientific and technical registrants in this Special Section of the National Register, over 1100 have reported their return to India.

Information about scientists abroad is circulated to various Departments of the Central Government and to State Governments, as well as to other employing agencies in the country. Further, a Pool of Scientists has been created, and the persons enrolled in its "Abroad Section" are considered for employment even without their applying for the posts.

The Union Public Service Commission and the C.S.I.R. have somewhat relaxed their rules in regard to the employment of persons in this Special Section.

**Andhra Paper Mills at Rajahmundry**

\*503. { **Shri Madhusudan Rao:**  
**Shri Ram Krishan Gupta:**

Will the Minister of Commerce and Industry be pleased to refer to the reply given to Starred Question No. 535 on the 2nd December, 1959 and state the progress of negotiations

between the Andhra Pradesh Government and French and/or Japanese suppliers for supplying machines for Andhra Paper Mills at Rajahmundry?

**The Minister of Industry (Shri Manubhai Shah):** The Andhra Pradesh Government have finalised their negotiations with the Japanese suppliers for supply of machinery for the Andhra Paper Mills at Rajahmundry.

**Anand Bazar Patrika Ltd., Calcutta**

\*504. **Shri Muhammed Elias:** Will the Minister of Labour and Employment be pleased to state:

(a) whether Government have received any representation asking for enquiry into the charges of improper use of Provident Fund by the Anand Bazar Patrika Ltd., Calcutta;

(b) if so, whether Government have looked into the matter; and

(c) the steps taken to recover the funds improperly used by the Company?

**The Deputy Minister of Labour (Shri Abid Ali):** (a) Yes.

(b) Yes.

(c) The Company is paying the arrears of provident fund dues in monthly instalments.

**Antibiotics Plant at Chandigarh**

\*505 { **Dr. Ram Subhag Singh:**  
**Shri S. A. Mehdi:**  
**Shri Arjun Singh Bhadauria:**  
**Dr. Gangadhara Siva:**

Will the Minister of Commerce and Industry be pleased to state:

(a) whether an American firm, M/s. Pfizer Corporation, has put forward any proposals to set up antibiotics plant at Chandigarh; and

(b) if so, whether the offer has been accepted?

**The Minister of Industry (Shri Manubhai Shah):** (a) and (b). Yes.